

ITEM NO.43

COURT NO.3
(HEARING THROUGH VIDEO CONFERENCING)

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.18001/2017

(Arising out of impugned final judgment and order dated 17-03-2017
in TA No.888/2015 passed by the High Court Of Gujarat At Ahmedabad)

CADILA HEALTHCARE LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX 1

Respondent(s)

WITH

T.C. (C) No.32/2019 (XVI-A)
T.C. (C) No.10/2020 (XVI-A)
T.C. (C) No.12/2020 (XVI-A)
T.C. (C) No.11/2020 (XVI-A)
T.C. (C) No.8/2020 (XVI-A)
T.C. (C) No.9/2020 (XVI-A)
T.C. (C) No.7/2020 (XVI-A)
T.C. (C) No.17/2020 (XVI-A)
T.C. (C) No.13/2020 (XVI-A)
T.C. (C) No.14/2020 (XVI-A)
T.C. (C) Nos.15-16/2020 (XVI-A)
T.C. (C) No.48/2020 (XVI-A)
T.C. (C) No.75/2020 (XVI-A)
T.C. (C) No.49/2020 (XVI-A)
T.C. (C) No.65/2020 (XVI-A)
T.C. (C) No.47/2020 (XVI-A)
T.C. (C) No.62/2020 (XVI-A)
T.C. (C) No.67/2020 (XVI-A)
T.C. (C) No.70/2020 (XVI-A)
T.C. (C) No.57/2020 (XVI-A)
T.C. (C) No.54/2020 (XVI-A)
T.C. (C) No.64/2020 (XVI-A)
T.C. (C) No.53/2020 (XVI-A)
T.C. (C) No.72/2020 (XVI-A)
T.C. (C) No.69/2020 (XVI-A)
T.C. (C) No.73/2020 (XVI-A)
T.C. (C) No.74/2020 (XVI-A)
T.C. (C) No.76/2020 (XVI-A)
T.C. (C) No.60/2020 (XVI-A)
T.C. (C) No.44/2020 (XVI-A)
T.C. (C) No.43/2020 (XVI-A)
T.C. (C) No.79/2020 (XVI-A)
T.C. (C) No.66/2020 (XVI-A)

T.C. (C) No.55/2020 (XVI-A)
T.C. (C) No.77/2020 (XVI-A)
T.C. (C) No.45/2020 (XVI-A)
T.C. (C) No.78/2020 (XVI-A)
T.C. (C) No.46/2020 (XVI-A)
T.C. (C) No.63/2020 (XVI-A)
T.C. (C) No.61/2020 (XVI-A)
T.C. (C) No.21/2020 (XVI-A)
T.C. (C) No.30/2020 (XVI-A)
T.C. (C) No.26/2020 (XVI-A)
T.C. (C) No.22/2020 (XVI-A)
T.C. (C) No.23/2020 (XVI-A)
T.C. (C) No.24/2020 (XVI-A)
T.C. (C) No.28/2020 (XVI-A)
T.C. (C) No.27/2020 (XVI-A)
T.C. (C) No.25/2020 (XVI-A)
T.C. (C) No.50/2020 (XVI-A)
T.C. (C) No.29/2020 (XVI-A)
T.C. (C) No.52/2020 (XVI-A)
T.C. (C) No.39/2020 (XVI-A)
T.C. (C) No.38/2020 (XVI-A)
T.C. (C) No.31/2020 (XVI-A)
T.C. (C) No.37/2020 (XVI-A)
T.C. (C) No.19/2020 (XVI-A)
T.C. (C) No.32/2020 (XVI-A)
T.C. (C) No.36/2020 (XVI-A)
T.C. (C) No.35/2020 (XVI-A)
T.C. (C) No.71/2020 (XVI-A)
T.C. (C) No.42/2020 (XVI-A)
T.C. (C) No.68/2020 (XVI-A)
T.C. (C) No.58/2020 (XVI-A)
T.C. (C) No.56/2020 (XVI-A)
T.C. (C) No.34/2020 (XVI-A)
T.C. (C) No.33/2020 (XVI-A)
T.C. (C) No.40/2020 (XVI-A)
T.C. (C) No.41/2020 (XVI-A)
T.C. (C) No.51/2020 (XVI-A)
T.C. (C) No.59/2020 (XVI-A)
T.C. (C) No.20/2020 (XVI-A)
T.C. (C) No.112/2020 (XVI-A)
T.C. (C) No.98/2020 (XVI-A)
T.C. (C) No.80/2020 (XVI-A)
T.C. (C) No.111/2020 (XVI-A)
T.C. (C) No.97/2020 (XVI-A)
T.C. (C) No.149/2020 (XVI-A)
T.C. (C) No.183/2020 (XVI-A)
T.C. (C) No.136/2020 (XVI-A)
T.C. (C) No.153/2020 (XVI-A)
T.C. (C) No.96/2020 (XVI-A)

T.C. (C) No.82/2020 (XVI-A)
T.C. (C) No.87/2020 (XVI-A)
T.C. (C) No.81/2020 (XVI-A)
T.C. (C) No.134/2020 (XVI-A)
T.C. (C) No.158/2020 (XVI-A)
T.C. (C) No.182/2020 (XVI-A)
T.C. (C) No.133/2020 (XVI-A)
T.C. (C) No.147/2020 (XVI-A)
T.C. (C) No.179/2020 (XVI-A)
T.C. (C) No.101/2020 (XVI-A)
T.C. (C) No.100/2020 (XVI-A)
T.C. (C) No.175/2020 (XVI-A)
T.C. (C) No.143/2020 (XVI-A)
T.C. (C) No.142/2020 (XVI-A)
T.C. (C) No.99/2020 (XVI-A)
T.C. (C) No.141/2020 (XVI-A)
T.C. (C) No.180/2020 (XVI-A)
T.C. (C) No.181/2020 (XVI-A)
T.C. (C) No.144/2020 (XVI-A)
T.C. (C) No.94/2020 (XVI-A)
T.C. (C) No.167/2020 (XVI-A)
T.C. (C) No.140/2020 (XVI-A)
T.C. (C) No.92/2020 (XVI-A)
T.C. (C) No.155/2020 (XVI-A)
T.C. (C) No.151/2020 (XVI-A)
T.C. (C) No.138/2020 (XVI-A)
T.C. (C) No.161/2020 (XVI-A)
T.C. (C) No.154/2020 (XVI-A)
T.C. (C) No.171/2020 (XVI-A)
T.C. (C) No.139/2020 (XVI-A)
T.C. (C) No.170/2020 (XVI-A)
T.C. (C) No.169/2020 (XVI-A)
T.C. (C) No.89/2020 (XVI-A)
T.C. (C) No.177/2020 (XVI-A)
T.C. (C) No.168/2020 (XVI-A)
T.C. (C) No.174/2020 (XVI-A)
T.C. (C) No.176/2020 (XVI-A)
T.C. (C) No.131/2020 (XVI-A)
T.C. (C) No.145/2020 (XVI-A)
T.C. (C) No.166/2020 (XVI-A)
T.C. (C) No.146/2020 (XVI-A)
T.C. (C) No.102/2020 (XVI-A)
T.C. (C) No.160/2020 (XVI-A)
T.C. (C) No.165/2020 (XVI-A)
T.C. (C) No.159/2020 (XVI-A)
T.C. (C) No.148/2020 (XVI-A)
T.C. (C) No.152/2020 (XVI-A)
T.C. (C) No.178/2020 (XVI-A)
T.C. (C) No.164/2020 (XVI-A)

T.C. (C) No.156/2020 (XVI-A)
T.C. (C) No.125/2020 (XVI-A)
T.C. (C) No.172/2020 (XVI-A)
T.C. (C) No.127/2020 (XVI-A)
T.C. (C) No.126/2020 (XVI-A)
T.C. (C) No.104/2020 (XVI-A)
T.C. (C) No.103/2020 (XVI-A)
T.C. (C) No.157/2020 (XVI-A)
T.C. (C) No.173/2020 (XVI-A)
T.C. (C) No.130/2020 (XVI-A)
T.C. (C) No.150/2020 (XVI-A)
T.C. (C) No.135/2020 (XVI-A)
T.C. (C) No.137/2020 (XVI-A)
T.C. (C) No.185/2020 (XVI-A)
T.C. (C) No.132/2020 (XVI-A)
T.C. (C) No.184/2020 (XVI-A)
(IA No.73608/2021 - FOR WITHDRAWAL OF CASE/APPLICATION)
T.C. (C) No.86/2020 (XVI-A)
T.C. (C) No.95/2020 (XVI-A)
T.C. (C) No.110/2020 (XVI-A)
T.C. (C) No.129/2020 (XVI-A)
T.C. (C) No.113/2020 (XVI-A)
T.C. (C) No.128/2020 (XVI-A)
T.C. (C) No.106/2020 (XVI-A)
T.C. (C) No.83/2020 (XVI-A)
T.C. (C) No.124/2020 (XVI-A)
T.C. (C) No.123/2020 (XVI-A)
T.C. (C) No.118/2020 (XVI-A)
T.C. (C) No.105/2020 (XVI-A)
T.C. (C) No.119/2020 (XVI-A)
T.C. (C) No.90/2020 (XVI-A)
T.C. (C) No.117/2020 (XVI-A)
T.C. (C) No.85/2020 (XVI-A)
T.C. (C) No.84/2020 (XVI-A)
T.C. (C) No.116/2020 (XVI-A)
T.C. (C) No.107/2020 (XVI-A)
T.C. (C) No.108/2020 (XVI-A)
T.C. (C) No.115/2020 (XVI-A)
T.C. (C) No.109/2020 (XVI-A)
T.C. (C) No.88/2020 (XVI-A)
T.C. (C) No.186/2020 (XVI-A)
T.C. (C) No.162/2020 (XVI-A)
T.C. (C) No.163/2020 (XVI-A)
T.C. (C) No.93/2020 (XVI-A)
T.C. (C) No.114/2020 (XVI-A)
T.C. (C) No.121/2020 (XVI-A)
T.C. (C) No.91/2020 (XVI-A)
T.C. (C) No.122/2020 (XVI-A)
T.C. (C) No.120/2020 (XVI-A)

SLP(C) No.19176-19178/2017 (III)
 (FOR ADMISSION and I.R.)
 SLP(C) No.31401/2018 (III)
 (IA No.44388/2021 - FOR WITHDRAWAL OF CASE/APPLICATION)
 T.C.(C) No.188/2020 (XVI-A)
 T.C.(C) No.187/2020 (XVI-A)
 T.C.(C) No.18/2020 (XVI-A)
 T.C.(C) No.191/2020 (XVI-A)
 T.C.(C) No.192/2020 (XVI-A)
 T.C.(C) No.24/2021 (XVI-A)
 T.C.(C) No.22/2021 (XVI-A)
 T.C.(C) No.21/2021 (XVI-A)
 T.C.(C) No.19/2021 (XVI-A)
 T.C.(C) No.23/2021 (XVI-A)
 T.C.(C) No.20/2021 (XVI-A)
 T.C.(C) No.18/2021 (XVI-A)

Date : 09-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
 HON'BLE MR. JUSTICE AJAY RASTOGI

Counsel for the Parties:

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 Ms. Nidhi Nagpal, Adv.

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 Mr. Kishore Kunal, AOR
 Mr. Manish Rastogi, Adv.
 Mr. Parth Contractor, Adv.
 Mr. Sumit Khadaria, Adv.
 Mr. Parth Jaiprakash, Adv.

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 Mr. Shekhar Raj Sharma, DAG/Haryana
 Mr. P. P. Nayak, Adv.
 Mr. Kuldeep Singh Kuchaliya, Adv.
 Mr. Paras Dutta, Adv.
 Mr. Sanjay Kumar Visen, AOR
 Ms. Adira A. Nair, Adv.

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 Mr. Rupesh Kumar, Adv.
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 Mr. Shetty Uday Kr. Sagar, Adv.
 Mr. Sughosh Subramaniam, Adv.
 Mr. Raj Bahadur Yadav, AOR
 Mr. B. V. Balaram Das, AOR

Mr. Abhishek Malhotra, Adv.
Ms. Liz Mathew, AOR
Ms. Atmaja Tripathy, Adv.0

Mr. G. Umapathy, Adv.
Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of the learned counsel for the parties, the
matters are adjourned to 23.08.2021.

(MUKESH NASA)
COURT MASTER

(BEENA JOLLY)
BRANCH OFFICER